

CHAPTER XVIII

COMPUTATION OF TIME AND POWER TO ENLARGE OR ABRIDGE TIME

262. Computation of time. – In all cases in which any particular number of days, not expressed to be clear days in prescribed by the rules or practice of the Court, and no coming under the Statute of Limitations, the same shall be reckoned exclusively of the first day, and inclusively of the last day, unless the last day shall happen to fall on a Sunday or other day on which the offices are closed, in which case the time shall be reckoned exclusively of that day also, and any succeeding day or days on which the offices continue to be closed: Provided that Written Statement due in vacations may be filed on the day the Court re-opens.

263. “Month” means calendar month.- Where by these rule, or in any decree or order time for doing any act or taking any proceedings is limited by months, and where the word “month” occurs in any document which is part of any legal procedure under these rules, such time shall be computed by calendar months, unless otherwise expressed.

264. The time for giving security for costs when not to be reckoned. – The day on which an order for security for costs is served, and the time thence forward until and including the day on which such security is given, shall not be reckoned in the computation of time allowed to plead, answer interrogatories, or take any other proceedings in the suit or matter.

265. Power of Court or Judge to enlarge or abridge time- The Court or the Judge in Chambers shall have power to enlarge or abridge the time appointed by these rules or fixed by any order for doing any act or taking any proceedings, upon such terms (if any) as the justice of the case may require, and any such enlargement may be ordered although the application for the same is not made until after the expiration of the time appointed or allowed.

266. Enlargement of time by consent. –The time of delivering, amending or filing any leading or other document may be enlarged by

consent of the parties in writing, without application to the Court or the Judge in Chambers.

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